

ITEM NO.3 Court 5 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3516/2019

(Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No.10784/2002 passed by the High Court Of Judicature At Allahabad)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION AND IR. , IA No. 80632/2018 - EXEMPTION FROM FILING O.T., IA No. 80634/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 80636/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 80633/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 15-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Petitioner-in-person(N.P.)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In spite of the matter being listed on a number of occasions, the petitioner in person has not appeared. On 02.08.2019, this Court adjourned the matter directing the office to inform him about the next date of hearing and giving a last opportunity. On 28.07.2021, petitioner in person did not appear in the matter. Another opportunity was given to the petitioner in person.

Even today, the petitioner in person has not appeared in spite of being informed about the date of hearing.

The Special Leave Petition is dismissed. Pending application(s), if any, shall stand disposed of.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master